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(73)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.222/2001 in OA No.1932/2000

New Delhi, this 24th day of May, 2001

Hon'ble Shri M.P. Singh, Member(A)

P.L. Arora  
Flat No.67, Engineers Estate  
Plot No.21, IP Extn. Patparganj  
Delhi-92 .. Applicant  
(By Shri M.L. Sharma, Advocate)

versus

Union of India, through

1. General Manager  
Northern Railway, Baroda House  
New Delhi  
2. Divisional Railway Manager  
Northern Railway, Allahabad .. Respondents

ORDER(in circulation)

This RA is filed on behalf of the applicant for review of order dated 30.3.2001 by which OA No.1932/2000 was dismissed as nothing survived and for the detailed discussions made therein. Except repeating what he has stated in the OA, which has already been taken <sup>care of</sup> before giving the judgement, the review applicant has not come with any new ground that would warrant review of the aforesaid judgement. In the result, the RA is dismissed. No costs.

  
(M.P. Singh)  
Member(A)

/gtv/